Note: The lower T&D losses figures in respect of Megbalaya are due to Bulk sale of energy to the Neighbouring states.

राष्ट्रीय कृषि और प्रामीण विकास बैंक से विद्युत करवा एककों को किसीय सहावता

4498. श्रीमती चित्रका विभिनंदन श्रेन : नया विद्युत मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या देश में राष्ट्रीय कृषि और ग्रामीण विकास बैंक की पुनविस्त योजनाओं के अन्तर्गत विद्युत करवा एककों को विस्तीय सहायता दी गयी है / अवदा दिये जाने का विद्यार;
- (ख) यदि हां, तो पिछले वर्ष के दौरान राष्ट्रीय कृषि और प्रामीण विकास बैंक और प्रामीण विकास बैंक और प्रामीण विकास बैंक हारा इन एककों को कितनी धनरात्रि की विलीय सहायता उपसब्ध कराया गया और जासू वर्ष के दौरान कितनी विलीय सहायता दिये जाने का प्रस्ताव; है और
- (म) यदि उपर्युवन भाग (क) का उत्तर ना हो, ती इसके क्या कारण है ?

विद्युत मंत्रालय में राज्य मंत्री (श्री पी॰ वी॰ रंगैथ्या नायकू): (क) से (ग) सूचना एकत की जा रही है और समा पटल पर रख दी जायेगी।

Tehri Oustees

4499. SHRI O. P. KOHLI : Will the Minister of POWER be pleased to state :

- (a) whether Government's attention has been drawn to the news item published in the Indian Express, dated the 12th March, 1994 stating that Tehri Oustees are stuck in misery; and
- (b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The Project affected rural families are being settled in fully developed colonies with cultivable agricultural plots and have been provided amenities like drinking and inigation water, pucca roads, electricity, schools, primary health services and community facilities. The land at Bhaniawala where 689 families have been resettled is fertile and good crops are being harvested. Occasionally, some problems do arise due to break-down of water supply pump-sets, etc. which are attended to and alternate water supply arrangements through tankers are made.

Members of oustee families are given preference in the matter of employment subject to their meeting prescribed qualifications and standards. A total of 9?8 persons constituting 59.3% of the total strength of employees of the Tehri Hydro Development Corporation are from Garh-wal and 229 persons employed are from fully affected families. As regards the land occupied by the Airport Authorities for Civil Airportr the matter has been taken up for getting it vacated for allotment to the oustees.

Administrative Staff College of India, Hyderabad, one of the premier Institutes in India was assigned to study the socioeconomic conditions of the project affected families after considering other possible agencies. It is not correct to state that the study was entrusted on the basis of a 'desirable' report.

गुजरात में विद्युत परियोजनाओं के लिए केन्द्रीय सहायता

4500. श्री जिसनसाई हरिमाई शुक्त : स्था विज्ञत मंत्री यह बताने की कृपा करें में कि :

- (क) सरकार ने चालू विस्तीय वर्ष के दौरान मुखरात की किन-किन प्रमुख परियोजनाओं के लिए केन्द्रीय सहायता कोष से योजनावार कितना-कितना प्रावधान किया है और उसका क्योरा क्या है;
- (ख) क्या राज्य सरकार ने चालू वित्तीय वर्ष के दौरान अतिरिक्त धनराजि, आवंदित करने के लिये कोई प्रस्ताव प्रस्तुत किया है; और
 - (ग) यदि हो, तो संबंधी न्यौरा नया है ?

विकृत मंत्रालय में राज्य मंत्री (श्री पी० वी० शंग्रेया नायडू): (क) राज्यों को केन्द्रीय सहायता का आवंटम ब्लॉक ऋण/अनुवानों के रूप में संगीधित गाडगिल फार्मूल के आधार पर किया जाता है तथा बार्बेटन विकिन्ट परियोजनार्जी/कार्यक्रमों के जिए नहीं किया जाता है।

(ख) और (ग) गुजरात सरकार से व्यतिरिक्त निश्चियों के आवंटन हेतु कोई भी प्रस्ताव प्राप्त नहीं हुआ है।

Crisis in Heavy Engineering Corporation

4501. SHRI VIRENDRA KATARIA: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that the giant public sector company, Heavy Engineering Corporation has plunged into crisis following disconnection of power supply by Bihar State Electricity Board; and
- (b) what steps have been taken to prevent the recurrence of such situation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) and (b) BSEB had sent a Notice on 14-2-94 indicating that an amount of Rs. 18.88 crores which included current bill for January 94 amounting to Rs. 2.33 crores and arrears of Rs. 16.55 crores should be paid by Heavy Engineering Corporation (HEC) by 28-2-94 failing which power supply would be BSEB and Government of disconnected. Bihar officials were briefed about the critical financial position of HEC and were requested to defer disconnection assuring payment of Rs. 2 crore by HEC before 15-3-94. However, power supply was disconnected on 9-3-94 at 8 AM. Power was restored at 5 PM on 11-3-94 only after HEC made payment of Rs. 2 crore on 11-3-94 in the afternoon. Under the circumstances, HEC also filed a Writ Application in Patna High Court, Branch for settling the dispute and Ranchi restraining BSEB! from disconnecting power supply to HEC. Writ petition was heard by Court on 5-4.94 and the Court passed the order Honourable restraining BSEB from disconnecting the power supply to HEC and directed HEC to pay Rs. 1 crore within one month. Court had further ordered that HEC should go on paying Rs. 30 lakhs per¹ month from May 94 till the claim of Rs. 3 crores of BSEB is met. This would be subject to adjustment as per the award of Arbitration/ decision of the Court. HEC has also been directed to pay the current monthly